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Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

Notification
Srinagar, the 3rd of March, 2023

S.O/05.- In exercise of the powers conferred by sub-rule (4B) of rule 8 of the Jammu and Kashmir Goods and Services Tax Rules, 2017, the Government, on the recommendations of the Council, hereby specify that the provisions of sub-rule (4A) of rule 8 of the said rules shall not apply in the Union territory of Jammu and Kashmir.

This notification shall deem to have been issued with effect from 26th of December, 2022.

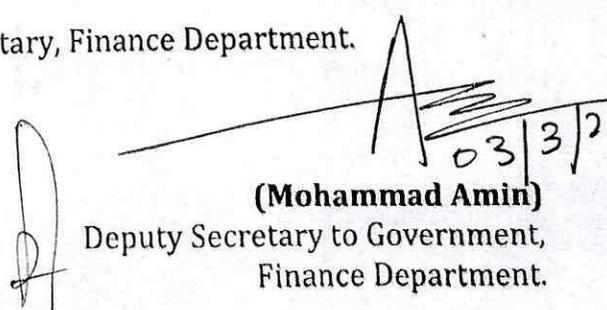
By order of Government of Jammu & Kashmir

Sd/-
(Nitu Gupta), JKAS
Secretary,
Finance Department.
Dated: 03-03-2023

No: FD-ST/34/2021(part-I)

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries/ Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GoI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Srinagar.
8. Excise Commissioner, J&K, Srinagar
9. Additional Commissioner State Taxes (Administration & Enforcement)
Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge website, Finance Department.


(Mohammad Amin)
Deputy Secretary to Government,
Finance Department.

